CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 041/00015/2016

Date of Order: This, the 02nd day of November 2018

(Circuit Court at Agartala)

THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER THE HON'BLE MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER

Sri Ratan Gope S/O – Kanu ch. Gope Resident of Vill – Harihar Dola P.O. – Konaban, P.S. – Bishalgarh Dist – Sepahijala Tripura, Pin - 799102

...Applicant

By Advocates: Mr. P. Maishan

-Versus-

- The Staff Selection Commission
 To be represented by the Regional Director (NER)
 Housefed Complex, Beltola Basishtha Road
 P.O. Assam Sachivalaya, Guwahati (Assam)
 Pin 781006.
- The Director General (Ministry of Home)
 Central Reserve Police
 CGO Complex, Lodhi Road
 New Delhi, Pin 110003.
- 3. The DIGP Group Centre, CRPF, Guwahati Assam, Pin – 781023.

... Respondents

By Advocate: Mr. S.K. Ghosh, Addl. CGSC

ORDER (ORAL)

MANJULA DAS, JUDICIAL MEMBER:

Being aggrieved with the letter dated 24.02.207 issued by the Dy. Director, NER, Staff Selection Commission by which candidature of the applicant for the post of Constable (GD) in CRPFs & Rifle Man (GD) IN Assam Rifles, 2015 was rejected, the applicant has preferred the instant O.A. under section 19 of the Administrative Tribunals Act 1985 seeking following reliefs:

- "8.I. The Letter, dated, 24.02.2017 issued by the Dy. Director NER, Staff Selection Commission under reference No. SSCG-A-12024-01-2015-Exam may be quashed.
- II. The Letter, Dated, 10.03.2017 issued by the Dy. Director, NER Staff Selection Commission under reference No. SSCG-A-12024-01-2015-Exam may be quashed.
- III. The Letter, dated, 07.04.2017 issued by the DIGP, G.C.C.R.P.F issued under reference No-R.11.1/2017-RRC-GC Gty may be quashed.
- IV. Directing the Respondents to appoint the applicant in the post of Constable (GD) in CAPRs, NIA, SSF, and Riflemen in Assam Rifles Examination, 2015."
- 2. We have heard Mr. P. Maishan, learned counsel for the applicant and Mr. S.K. Ghosh, learned Addl. CGSC for the

respondents. Perused the pleadings and the material placed on record.

- 3. From the perusal of record it is noted that present applicant applied for the post of Constable (GD) in CAPFs & Rifle Man (GD) in Assam Rifles, 2015 which is uniform combatised. As per 2(a) of the Administrative Tribunals Act, 1985, Central Administrative Tribunal does not have jurisdiction over recruitment pertaining to Central Armed Forces like naval, military of air forces or of any other Armed Forces. As such, the present O.A. is not maintainable because of lack of jurisdiction. Accordingly, the same is dismissed. Liberty is hereby granted to the applicant to approach the appropriate forum if so desire.
- 4. No order as to costs.

(N. NEIHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)